

1/01.07.2002: Mr. N. Ganguly, counsel for the applicant.

This is an application S/17 of the A.Y.A. 1985. It is in prescribed pro forma so paper book form. It is free from defects. Submitted before the Bench for hearing along with O.A. on 1.7.02.

Heard the L/C for the applicant filing this contempt petition on the ground that the order so passed in O.A. 580 of 1996, disposed of on 5th February 02, a copy of which is received by the respondents on 14.02.02, has not yet been complied with which was so directed to be complied with within a period of four months from the date of passing of the order. Hence, this contempt petition.

Issue show cause notice to the respondents as to why this proceeding of contempt be not initiated against them. Respondents shall file their reply within six weeks from the date hereof. Requisites to be filed within a week.

Be listed on 28.08.2002 for hearing.

skj (S.Jha)/M(A)

(B.N.Singh Neelam)/VC

2/28.8.2002

For want of time, be listed for hearing on 2.9.2002.

skj

(S. Jha)/M(A)

(B.N.Singh Neelam)/VC

3./ 2.9.2002. Both sides & lawyers are present. On the request made by the counsel for the respondents, list it on 22.10.2002 for hearing.

(L.R.K. PRASAD)/M(A)

(B.N. SINGH NEELAM)/V.C.

4/9.9.2002

For want of D.B., list for hearing on 19.11.2002.

skj

(B.N.Singh Neelam)/VC

Show Cause
and Reply
Filed on 5
28/8/02 19.9.02

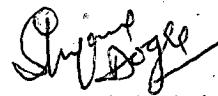
R.NO-1 to 3 CM
S-3 19/02

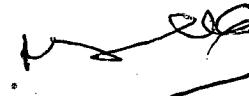
FOR want of D.B., list it on 1.11.2002 for
hearing.


(L.R.K. Prasad)
M(A)

affidavit
filed on
11/10/02
/02S/
S-3 12/11/02

6./ 1.11.2002. For want of time, be listed on 16.12.2002 for
hearing.


(S. DOGRA)/M(J)


(L.R.K. PRASAD)/M(A)

7/16.12.2002 : Both sides are present.

Mr. R.S.Pradhan, L/c for the respondents submits
that the order has already been complied with though opposed
by the L/c for the applicant submitting that he has to
file reply.

Be listed on 07.02.2003 for hearing.


(L.R.K. Prasad)/M(A)


(B.N. Singh Neelam) /VC

8
7.2.03
CM

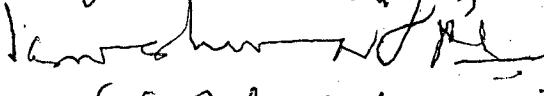
Shri R.S.Pradhan..for respondents.

The learned counsel appearing on behalf of
the alleged contestants has submitted that orders have
already been complied with and the matter be dropped.
Since no one appears on behalf of the applicant, be
listed on 14.3.2003 for hearing.


(L.R.K. Prasad) M/A


(B.N. Singh Neelam) /VC

9/17.3.03 For want of DB list it
on 23/5/03 for hearing


(S. Isha)/M(A)

CEPA 66/02

10/23.5.03 For want of D.B. be listed
on 14.8.03 for hearing.

CRS

(B.N.Singh Meelam)
V.C

11/14.8.03 For want of DB
be listed on 5-9-03
for hearing.

SKS

(B.N.Singh Meelam)
V.C

12/5.9.03 For want of D.B. be listed
on 16.10.03 for hearing.

SPK

(S. Dogra)^{Signature}
(M.G.)

13/16-10-03 As DB is not
available be listed
for hearing on 26-12-03.

SR

(B.N.Singh Meelam)
VC

O R D E R

14./ 26.12.2003. None is present on behalf of the either side when the matter was taken up for hearing today. The applicant himself is also not present. As it appears that the applicant is no more interested in pursuing this matter. This CCPA is accordingly dropped.

2. Since this CCPA stands dropped, the MA 338 of 2002 also stands dismissed accordingly.

/CBS/ (MANTRESHWAR JHA) M(A)

 (N. PRUSTY) M(D)